



Abhishek Rohilla <cerc.abhishek@gmail.com>

Fwd: ASSOCHAM Suggestions : GNA Regulations

1 message

Abhishek Rohilla <abhishek.rohilla@delhi.gov.in>
To: cerc abhishek <cerc.abhishek@gmail.com>

20 February 2022 at 10:24

Regards,
Abhishek Rohilla
Dy. Chief (Engg.)
Central Electricity Regulatory Commission
3rd Floor, Chanderlok Building,
36, Janpath, New Delhi-110001

Mb. 9643439120

----- Forwarded Message -----

From: "Shilpa Agarwal" <shilpa@cercind.gov.in>
To: "Abhishek Rohilla" <abhishek.rohilla@gov.in>, "Ratnesh Kumar" <ratnesh.cea@gov.in>
Sent: Thursday, February 17, 2022 7:16:08 PM
Subject: Fwd: FW: ASSOCHAM Suggestions : GNA Regulations

----- Forwarded Message -----

From: Sanoj Kumar Jha <secy@cercind.gov.in>
To: Shilpa Agarwal <shilpa@cercind.gov.in>, Abhishek Rohilla <abhishek.rohilla@gov.in>
Sent: Thu, 17 Feb 2022 19:12:32 +0530 (IST)
Subject: FW: ASSOCHAM Suggestions : GNA Regulations

From: sg@assochem.com <sg@assochem.com>
Sent: 17 February 2022 13:47
To: P.K. Pujari <chairman@cercind.gov.in>
Cc: Sanoj Kumar Jha <secy@cercind.gov.in>; kavita.sharma@assochem.com
Subject: ASSOCHAM Suggestions : GNA Regulations

Dear Shri Pujari,

Kindly find attached herewith ASSOCHAM recommendations.

We hope our suggestions will merit your kind consideration.

With kind regards,

Deepak Sood

Secretary General

THE ASSOCIATED CHAMBERS OF COMMERCE AND INDUSTRY OF INDIA

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Shri P K Pujari

Chairperson

Central Electricity Regulatory Commission

3 rd & 4 th Floor, Chanderlok Building,

36, Janpath, New Delhi- 110001

Cc:

Shri Sanoj Kumar Jha

Secretary

Central Electricity Regulation Commission (CERC)

2 attachments



image001.png
6K

GNA Regulation.pdf
152K

GNE Regulations

Sr. No	Existing Provisions of Draft Regulation No. L-1/231/2021/CERC	As mentioned in Regulation	Suggestion	Rationale
1	Clause No. 2.1 Definition	There is no definition of 1) Bulk Consumer 2) Lead Consumer	<u>Bulk Consumer</u> : Any entity consuming electrical power of 50 MW or more individually (“ Individual Consumer ”) or in aggregate along with companies under common Control (as defined hereinafter) located at Same Location (as defined hereinafter) and seeking Connectivity at the same ISTS Sub-station at voltage of 33 kV or above, wherein any one entity is a Lead Consumer, who uses electrical power for the purpose of manufacturing or services[NN1], either through the Discom licensee or through its captive power plant. In case of an entity not having contract demand with the Discom, the capacity shall be based on total of motive and non-motive power installed at the Unit. The number of Units can be limited to 10 Nos of Enterprises.	In order to achieve efficiency of operation multiple entities of the same group are created and established within very close vicinity and if the sum total of the consumption of all the entities is at least 50 MW then they should be allowed Connectivity to ISTS so as to broad base the benefits of ISTS Connectivity.

			<p>Same Location shall mean entities situated in same taluka as demarcated by revenue boundary.</p> <p>Control shall include the right to appoint majority of the directors or to control the management or policy decisions exercisable by a person or persons acting individually or in concert, directly or indirectly, including by virtue of their shareholding or management rights or shareholders agreements or voting agreements or in any other manner. [This has been kept in line with the Companies Act, 2013].</p> <p>The definition of lead consumer should also be included on similar lines as the definition of lead generator. This is required in case of aggregation of consumption so that misuse of this provision is not done by companies.</p> <p><u>Lead Consumer:</u> Shall be entity consuming electrical power for manufacturing or providing services of 25 MW or more and is which a part of Bulk Consumer is.</p>	
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2	Clause 4.1 (b)	Captive Generating Plant with capacity for injection to ISTS of 50 MW and above	Captive Generating Plant with capacity for injection to ISTS of 50 MW and above will be eligible for Connectivity and GNA at the injection point and the withdrawal point..	Captive Consumers will require Connectivity not only at injection point but also at the withdrawal point which needs to be provided to avail the benefit of Connectivity.
3	Clause no. 4 Eligibility for Connectivity to ISTS	Eligibility for Bulk Consumer	In the list of eligible Applicants, please add:- Individual Consumer or Bulk Consumer (as defined according to suggestion no.1.).	Connectivity will be first step for securing access for the Bulk Consumer for the benefit of itself and its group companies.
4	Clause No. 12 Dedicated Transmission Line and Bay(s)	Connectivity Provisions are for Generating Station	Kindly add the following clause:- Provision for Dedicated Transmission Line from the offtake location of ISTS to the Bulk Consumer Premises canto be developed and maintained by the Bulk Consumer.	